

NET WORKING DAYS WITH DETAILS OF NON-WORKING DAYS
(DURING THE MONTH OF, 2016)

		:	DATES OF THE MONTH UNDER REPORT							NO OF DAYS
1	Sunday/Second Saturday	:							DD
2	Gazetted/Local Holidays	:							DD
3	P.O. is on leave	:							DD
4	Number of Non-working days	:							DD
5	Net Working days	:							DD

1. Certified that no Bill of Road and Diet Money of witnesses who have been examined/allowed to go unexamined during the month under report is pending in the Court or, that all the witnesses have been paid the Road and Diet Money on the day of hearing and no bill is pending for payments in the *Nazarat* Section.
2. Certified that all the Judgments have been dictated, signed and pronounced within the prescribed time from the date of hearing the arguments.

Signature of the Presiding Officer

Statement of cases reserved for pronouncement of Judgments/Orders

in respect of the Court of

(for the month of, 2016)

Sl. No.	Title of the Case	Date on which the case is reserved for Judgment/Order	No. of such cases in which Judgment/Order has been pronounced	No. of such cases in which Judgment/Order could not be pronounced despite the case having been heard and reserved for Judgment/Order	Reasons for non-pronouncement of Judgment/Order within time-limit
1	2	3	4	5	6

Signature of the Presiding Officer

**STATEMENT SHOWING
NUMBER OF MISC. APPLICATION(S) REGISTERED, DISPOSED OF
ON THE DATE OF FILING ETC.**

No. of Misc. Applications registered during the month	Nature of applications	No. of applications disposed of on the date of filing	No. of applications in which more than one adjournment was granted after the service of respondents	Whether all the applications have been disposed of within 10 weeks from the date of filing of applications, if not, reasons thereof
1	2	3	4	5

Signature of the Presiding Officer

HCT-M9

Statement showing number of un-examined witnesses in Civil/Criminal Cases

in respect of the Court of

(During the month of, 2016)

Sl. No.	Particulars i.e., title and number of case	No. of witnesses though present allowed to go un-examined	Reasons for non-examination of witnesses
1	2	3	4

Signature of the Presiding Officer

NAME OF CASES	Age-wise disposal of Uncontested Cases											Total of (a) to (l) of Col. No.9	Total of Cols. 8 & 10 showing total disposal	Age-wise pendency of cases at the end of the month											Total of (a) to (l) of Col. 12 showing pendency	Disposal in Units		Total of (a) & (b) of Col. No.14		
	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(k)			(l)	(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)		(k)	(l)		(a)	(b)
	2016	2015	2014	2013	2012	2011	2010	2009	2008	2007	2006			2005 & before	2016	2015	2014	2013	2012	2011	2010	2009	2008	2007		2006	2005 & before		Contested	Uncontested
	9											10	11	12											13	14		15		
1. CIVIL WORK																														
District or Court-wise																														
01. Title Suits																														
02. Money Suits																														
03. RCC Cases																														
04. Misc (J) Cases																														
05. Title Execution Cases																														
06. Money Execution Cases																														
07. Title Appeals																														
08. Money Appeals																														

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	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before			(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006		(l) 2005 & before	(a) Contested		(b) Uncontested
	9														10	11	12											13		14
09.RCC Appeals																														
10. RCC Revision Cases																														
11. Misc. Civil Appeals																														
12. Claim cases u/s. 166, MV Act																														
13. Indian Succession Act/Succession/ G & W Act Cases																														
14. Guardianship Cases																														
15. Misc (Probate) Cases																														
16. Title (Probate) Suits																														
17. Title (Matrimonial) Suits																														
18. Appointment of Receiver/Guardian																														

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	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006	(l) 2005 & before			(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006		(l) 2005 & before	(a) Contested	
	9												10	11	12											13	14		15
19. Other Family Court matters																													
20. Reference under LA Act																													
21. Reference under ID Act																													
22. Interlocutory matter under ID Act																													
23. Wakf matters																													
24. Departmental Enquiry																													
25. Arbitration (Execution) matters																													
26. Other contested Civil Cases not covered above																													
SUB-TOTAL (B)																													
TOTAL (A+B)																													

Remarks by the District and Sessions Judge

Remarks by the High Court

CERTIFICATES TO MONTHLY STATEMENTS

1. Certified that–

- (a) all the judgments were **pronounced within the prescribed time** after hearing the final arguments;
- (b) **all the adjourned *sine die*** records of the case have been correctly shown as '**Pending**' in the relevant column of the statement;
- (c) **the total number of cases received by transfer during the month under report** have been added to the relevant column of this statement;
- (g) The figures in **Column No.13 tally with** the results after subtracting figures appearing in **Column No.11** from figure of **Column No.6**;
- (h) For the purpose of this statement, **original date of institution** in respect of **remand** and cases **restored** or **received by transfer** has been taken into consideration; and
- (i) **Correctness of the figures** has been verified by me.

NOTES TO MONTHLY STATEMENTS

1. The due date for reaching **all the statements** in High Court is **10th of every month** of the succeeding month to which the statements relate. Delay, if any, in the submission of the statement is required to be **explained in the forwarding letter**.
2. Nature of cases indicated below Column No.1 is **not exhaustive but illustrative**. Only nature of cases on broad lines has been indicated.

NAME OF CASES	Age-wise disposal of Uncontested Cases											Total of (a) to (l) of Col. No.9	Total of Cols. 8 & 10 showing total disposal	Age-wise pendency of cases at the end of the month											Total of (a) to (l) of Col. 12 showing pendency	Disposal in Units		Total of (a) & (b) of Col.No.14		
	(a) 2013	(b) 2012	(c) 2011	(d) 2010	(e) 2009	(f) 2008	(g) 2007	(h) 2006	(i) 2005	(j) 2004	(k) 2003			(l) 2002 & before	(a) 2013	(b) 2012	(c) 2011	(d) 2010	(e) 2009	(f) 2008	(g) 2007	(h) 2006	(i) 2005	(j) 2004		(k) 2003	(l) 2002 & before		(a) Contested	(b) Uncontested
	9													10	11	12											13		14	
2. CRIMINAL WORK																														
District or Court-wise																														
01. Sessions Cases: Type -I																														
02. Sessions Cases: Type -II																														
03. Criminal Appeals																														
04. Criminal Revisions																														
05. NDPS Act Cases																														
06. Cases under the Protection of Children from Sexual Offences Act, 2012 triable by Special Judge																														
07. Other Cases under Special Act tried by Sessions Courts																														
08. Warrant Procedure IPC Cases																														
09. Warrant Procedure Cases under other Acts not included in this list																														
10. Summons Procedure IPC Cases																														
11. Summons Procedure Cases under other Acts not included in this list																														

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	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007	(k) 2006			(l) 2005 & before	(a) 2016	(b) 2015	(c) 2014	(d) 2013	(e) 2012	(f) 2011	(g) 2010	(h) 2009	(i) 2008	(j) 2007		(k) 2006	(l) 2005 & before		(a) Contested	(b) Uncontested
	9													10	11	12											13		14	
12. Summary Trial Cases under IPC																														
13. Summary Trial Cases under other Acts not included in this list																														
11. PFA Act/FS & S Act Cases																														
12. Electricity Act Cases																														
13. Essential Commodity Act Cases																														
14. Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act																														
15. Domestic Violence Act Cases																														
16. NI Act Cases																														
17. MV Act Cases/Traffic Challan Cases																														
18. Excise Act Cases																														
19. Juvenile Act Cases																														

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	9													10	11	12											13		14	
20. Forest Act Cases																														
21. Wild Life Cases																														
22. Labour Act Cases																														
23. Weights & Measures Act Cases																														
24. Foreigners Act Cases /IM (D)T Act Cases																														
25. Cases under Passport Act & Rules made thereunder																														
26. Cinematography/ Copy Right Act Cases																														
27. Cruelty to Animal Act Cases																														
28. Gambling Act Cases																														
29. Tripura Police Act Cases																														
30. Tripura Shops & Establishment Act Cases																														
31. Cases of Atrocities on SC/ST																														
32. Prevention of Corruption (PC) Act Cases																														

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